

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
MOHANBIR HI-TECH BUILD PRIVATE LIMITED
OPERATING IN THE BUSINESS OF CONSTRUCTION, SALE-PURCHASE RENTING OF RESIDENTIAL AND/OR
COMMERCIAL FLAT AND TO PROVIDE CONSULTANCY IN THE FIELD OF REAL ESTATE ON COMMISSION
BASIS AT DELHI

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sr. No.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	MOHANBIR HI-TECH BUILD PRIVATE LIMITED CIN: U70102DL2014PTC271340 PAN: AAJCM6196R
2.	Address of the registered office	Regd. Office: Dev House, 260-261, Tribhuvan Complex, Ishwar Nagar, New Friends Colony, New Delhi, India, 110065.
3.	URL of website	Not available
4.	Details of place where majority of fixed assets are located	Village Morta, Pargana Jalalabad, Tehsil & District Ghaziabad
5.	Installed capacity of main products/ services	The Corporate Debtor has no installed capacity for its main products/services.
6.	Quantity and value of main products/ services sold in last financial year	Land of approx. 2112 sq. mt. was sold in last FY 2024-2025, as per the information given by SBOD
7.	Number of employees/ workmen	No information available
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be sought by sending email at cirp.mohanbir@npvinsolvency.in
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought by sending email at cirp.mohanbir@npvinsolvency.in
10.	Last date for receipt of expression of interest	25-10-2025
11.	Date of issue of provisional list of prospective resolution applicants	03-11-2025
12.	Last date for submission of objections to provisional list	08-11-2025
13.	Date of issue of final list of prospective resolution applicants	16-11-2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	21-11-2025
15.	Last date for submission of resolution plans	21-12-2025
16.	Process email id to submit Expression of Interest	cirp.mohanbir@npvinsolvency.in
17.	Details of the corporate debtor's registration status as MSME.	Not Registered with MSME.

Atul Tandon



IPE – NPV Insolvency Professionals Private Limited
(Formerly Known as Mantrah Insolvency Professionals Private Limited)

Through its Director – Mr. Atul Tandon
Appointed as Deemed Resolution Professional
In the Matter of Mohanbir Hi-Tech Build Private Limited
IBBI Reg. No: IBBI/IPE-0040/IPA-2/2022-23/50021

AFA validity up to: 31.12.2025

Address - 10th Floor, 1003, Zion Z1, Ramdas Road, Near Avalon Hotel,
Thaltej, Ahmadabad, Gujarat – 380059.

Date: 10.10.2025
Place: New Delhi

Email for Correspondence - cirp.mohanbir@npvinsolvency.in



PUBLIC NOTICE
SHIFTING OF
REGISTERED OFFICE

Notice is hereby given to public at large and policyholders of Pramerica Life Insurance Ltd (Company) in particular that the Registered Office of the Company will be shifted from 4th Floor, Building-9, Tower-B, Cyber City, DLF City Phase-III, Gurgaon-122002 to the 7th & 8th Floor, Capital Business Park, Tower-II, Sector-48, Gurgaon, Pin Code: 122001, w. e. f. 15th Oct 2025.

The said change in location of the Registered Office will not alter the legal status of the Company nor will it affect any rights or obligation of the Company.

Further, all contracts, agreements, correspondences, documents, deeds, writings (hereinafter referred to as "the Documents") entered and executed by the Company at old address shall continue to be valid and binding and shall be construed as if the said documents were entered at the new address 15th Oct 2025 onwards.

A copy of this Notice has been published on the website of the Company, www.pramericalife.in.

Place: Gurgaon (Haryana) For Pramerica Life Insurance Limited
Supinder Kaur
Chief Compliance Officer



Gujarat Narmada Valley Fertilizers and Chemicals Limited
(An ISO 9001, ISO 14001, ISO 45001 & ISO 50001 Certified Company)
Regd. Office: P.O.Narmadanagar - 393015, Dist.: Bhavnagar (Gujarat), India
CIN: L24110GJ1976PLC002903, Website: www.gnfc.in

PROCUREMENT OF 9,000 KL (±5%) SPECIAL DENATURED SPIRIT (SDS) / DENATURED ETHYL ALCOHOL (DEA)
GNFC intend to procure 9,000 KL (±5%) Special Denatured Spirit (SDS) / Denatured Ethyl Alcohol (DEA) on FOR GNFC site basis / CFR Pipavav port basis.
For detailed specification and other details, please visit web notice placed on our Web site www.gnfc.in (in Tenders → Tender Notice → Materials Management Department).
Last date and time for response : 13.10.2025 @ 1200 hrs IST.



S. E. RAILWAY
Corrigendum

Corrigendum to e-Tender Notice No. ST-PROJ-CKP-2LCGATES, Dtd. 23.09.2025 published earlier by Dy. Chief Signal & Telecom. Engineer/Project-II, Kharagpur, S.E. Railway. In the above e-tender, **Date & time for closing of e-Tender** should be read as **28.10.2025, 15.00 hrs.** instead of 17.10.2025, 15.00 hrs. All other terms & conditions will remain same. (PR-701/C)



OMKARA
ASSETS RECONSTRUCTION PVT. LTD.

NOTICE
Notice is hereby given that share certificates for 450 equity shares bearing Certificate No. 474228, 1327259, 272705, 133508 and 385494 Distinctive Nos. 621720993 to 621721092, 1391585013 to 1391585162, 144729833 to 144729882, 7407748 to 7407797 and 581195235 to 581195334 respectively of Rs. 2/- each in Folio No. 74900704 of **LARSEN & TOUBRO LIMITED**, registered in the name of **RAGHURAM RAJU** have been found to be misplaced and the undersigned have applied to the company to issue duplicate certificate. Any person who has any claim in respect of the said share certificates should lodge such claim with the company at its registered office at L&T House, Ballard Estate, Mumbai, Maharashtra - 400001 within 15 days of the publication of this notice, after which no claim will be entertained and the company will proceed to issue duplicate share certificate.
Date-10.10.2025 Kunatharaju Venkata Place- Mumbai Raghuram Raju



CR NO.81 (MAZGAON)
IN THE HON'BLE BOMBAY CITY CIVIL COURT AT BOMBAY SUMMARY CIVIL SUIT NO. 100309 OF 2024 ORDER V RULE 20 (1-A) OF CPC 1908

Plaint Lodge on : 22/01/2024
Plaint admitted on : 08/05/2024
SUMMONS to answer plaint Under section O. XXXVII Rule 2 of the Code of Civil Procedure, 1908.

UNION BANK OF INDIA
a body corporate constituted under the provisions of the Banking Companies (Acquisition & Transfer of Undertakings) Act, 1970 having their having its Union Bank Building, 6th Floor, 66/80 Mumbai Samachar Marg, Fort, Mumbai 400 023 and a Branch Office amongst others at Union Bank Of India, Umf Powai, Dikshant Bhavan, 1st Floor, Shop No. 101, Above Indian Oil Petrol Pump, Mumbai, Maharashtra, 400076 represented through its Branch Manager, Mr. Magle Yogesh s/o Veerbhadra, age 38 years.

Plaintiff

Versus

1. M/S SHREE SIDDHIVINAYK TELECOM
Address at:-
SHOP NO 3, MAHATMA JYOTIBA PHULE NAGAR, IIT MARKET POWAI, MUMBAI, MAHARASHTRA-400 076.
2. PROP MR. RAMU RAJMANGAL PRASAD
AGE-36 years, OCC: Business
Address at:-
SHOP NO 9, B/1, AATMAVALLABH JAIN TRUST, ACHOLE ROAD OPPOSITE STATE BANK ACHOL, NALLASOPARA EAST, VASAI THANE MAHARASHTRA-401209.

Petitioner



SEAL

To,
1. M/S SHREE SIDDHIVINAYK TELECOM
2. PROP MR. RAMU RAJMANGAL PRASAD
Above named Defendants.

(As per Order dated on 04.08.2025 in 28/04/2025 presiding in Court Room No. 81 H.S.J. SHRI. SANGRAM S. SHINDE)

WHEREAS the above-named Plaintiff/s has instituted a suit in the Honorable Court against you the above-named Defendant under Rule 2 of Order XXXVII of the Code of Civil Procedure, 1908.

The Plaintiff, Therefore, Prays:

a. That this Hon'ble Court be pleased to pass an order and decree against the Defendants, jointly and severally, to pay to the Plaintiff the sum of Rs.1,66,001.73/- (Rupees One Lakh Sixty-Six Thousand and One and Seventy-Three Paise only) along with future interest @ 12.00% + 2.00% Plus uncalled interest and Penal interest from the till realization from the date of filing the suit till the date of payment/realization as per the Particulars of Claim i.e., Exhibit "K" annexed hereto.

b. That the Defendants be directed to pay the cost of this suit.

c. Any further relief in the nature and circumstances of the case may be granted.

You are hereby Summoned to cause an appearance to be entered for you, within ten days from the service hereof, in default where of the Plaintiff/s will be entitled the any time after the expiration of such ten days to obtain a decree for the sum of Rs. 1,66,001.73/- (Rupees One Lakh Sixty-Six Thousand and One and Seventy-Three Paise only) and such Sum as prayed for and costs, together with such interest, if any, as the Hon'ble Court may order.

If you cause an appearance to be entered for you, the Plaintiff/s will thereafter serve upon you a Summons for Judgment at the hearing of which you will be entitled to ask the Hon'ble Court for leave to defend the Suit.

Leave to defend may be obtained if you satisfy Hon'ble Court by affidavit otherwise there is a defense to the suit on the merits or that it is reasonable that you should be allowed to defend the suit.

Given under my hand and the seal of this Hon'ble Court.
Dated this 30th day of September, 2025

Sd/-
For Registrar
City Civil Court, Bombay

JYOTI PATKAR,
ADVOCATE FOR PLAINTIFF,
FLAT NO. D/203, 2ND FLOOR, YUGANDHAR SUDAMA,
OPP. NANA-NANI PARK, MANPADA ROAD, DOMBIVLI EAST,
THANE, PIN CODE- 421 011E-MAIL: advyotipatkar27@gmail.com
MOB: 8976143130

You are hereby informed that Free Legal Service from the state Legal Services Authority, High Court Legal Services Committee, District Legal Services Authority and Taluka/Legal Services Committee as per eligibility criteria are available to you and in case you are eligible and desire to avail the free legal services, you may contact any of the above Legal Services Authority/Committee.

NOTE: Next date in this Suit is 13/10/2025 Please check the status and next/ further date of this Suit on the official web-site of the City Civil & Sessions Court, Gr. Bombay.



OMKARA
ASSETS RECONSTRUCTION PVT. LTD.

OMKARA ASSETS RECONSTRUCTION PRIVATE LIMITED
Corporate Office: Kohinoor Square, 47th Floor, N.C. Keekar Marg, R. G. Gadkari Chowk, Dadar West, Mumbai - 400028. Contact No-9773406175.

CORRIGENDUM
In reference to the notice of OMKARA ASSETS RECONSTRUCTION PVT. LTD. for PUBLIC NOTICE FOR E-AUCTION SALE in the Account M/s. Kamaldham Vrudhashram and Kalyankari Santha, (Borrower) Which was published on 09.10.2025 in Financial Express and Pratahkal Mumbai Edition. The Reserve Price is mentioned as "Rs. 2.2,10,000/- which should be Rs.2,02,10,000/- and the property is under Physical Possession so please consider this modification. Sd/-
Authorized Officer,
Omkaara Assets Reconstruction Pvt Ltd. (Acting in its capacity as a Trustee of Omkaara PS 17/2020-21 Trust)
Date: 10.10.2025
Place: Mumbai



PUBLIC NOTICE
GST RATE RATIONALISATION-PRICE REVISION ANNOUNCEMENT
VANTIVE HEALTHCARE PRIVATE LIMITED
In accordance with the recent 56th GST Council Meeting held on 3rd September 2025, Vantive Healthcare Pvt. Ltd. is pleased to announce a revised price list reflecting the GST rate rationalization, effective 22nd September 2025.

What This Means for You
Reduced billing prices | Savings on account of reduced GST.
* Operational Note: While the revised MRP may take some time to appear on product packaging due to logistical reasons, the Company assures that products reflecting the updated MRP will be made available in the market at the earliest.

S.NO.	Product	HNS Code	Old GST Rate	Revised GST Rate	Old MRP	Revised MRP
1	EXTRANEAL PERITONEAL DIALYSIS	90189099	12%	5%	879	824
2	NON-STERILE CYCLER DRAIN SET	90189099	12%	5%	234	219

Website: <https://www.vantive.com> Effective Date: 22nd September 2025
We remain committed to compliance, transparency, and customer-first values.



सेन्ट बैंक होम फायनेन्स लिमिटेड
Cent Bank Home Finance Limited
Subsidiary of Central Bank of India

Shop no. - 5&6, Chawla Plaza, Plot no-14/15, Sector 11, CBD Belapur, Navi Mumbai-400614.
Tel.: 022-27580513, 2246057548.
CIN: U65922MP1991PLC006427

POSSESSION NOTICE (Rules 8(1) for Immovable Properties)
Whereas, the undersigned being the Authorized officer of **CENT BANK HOME FINANCE LTD, NAVI MUMBAI BRANCH** under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) rules, 2002 issued demand notice to mentioned following borrowers to repay the amount to **CENT BANK HOME FINANCE LTD, NAVI MUMBAI BRANCH** within 60 days from the date of receipt of the said notice. The borrowers having failed to pay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the properties described here in below in exercise of powers conferred on me under section 13(4) of the said act read with rule 8 of said rules on the date mentioned against accounts.
The borrowers, guarantors in particular and the public in general is hereby cautioned not to deal with the properties and any one dealings with the properties will be subject to the charge of **CENT BANK HOME FINANCE LTD, NAVI MUMBAI BRANCH** at the below mentioned amount and interest, charges thereon w.e.f. demand notice date.

Sr No.	Name of the Borrower/s & Guarantor/s	Address of Secured Properties	Date of Demand Notice Possession	Demand Notice Amt (₹)
1.	LAN- 00704010001075 Borrower/s – Mr. Ramchandra Uttam Matkar & Mrs. Surekha Ramchandra Matkar	Flat No. 301, 3rd Floor, MAULI CHSL, Plot no. 19, Sector 1, Near Mahatma School, Khanda Colony, New Panvel (W), Dist. Raigad - 410206. Area - 338.68 Sq. Ft. Boundaries - East - Plot no. 18A & 18, West - Plot no. A Building, North-20 mtr wide Road, South - Plot no. B Building	19.05.2025 04.10.2025 Symbolic	28,27,760 /- + Interest + All other Charges
2.	LAN- 00704010000529 Borrower/s – Mrs. Surekha Raghunath Dhanawade & Mr. Raghunath Ganpati Dhanawade	Flat No.302, 3rd Floor, "Om Shivashankar Co- Operative Housing Society Ltd, Plot No. 59, Sector-21, Kamthiye, Tal. Panvel, District Raigad - 410209, Area 574 Sq. Ft. Boundaries - East - 15 mtrs Wide Road, West - Plot No. 63, North-Plot No. 86, South -Plot No. 60	19.05.2025 04.10.2025 Symbolic	20,03,738/- + Interest + All other Charges
3.	LAN- 00703020000114 Borrower/s – Mr. Ajay Shrawan Zende & Mr. Shrawan Babu Zende	Flat No.508, 5th Floor, Mulund Gautam Nagar, Vishwa Shahakar Chs, CTS no. 755 (PT), Gautam Nagar, Pandit Dindayal Upadhyay Marg, Mulund (W), Mumbai - 400080. Area 269 sq.ft. Boundaries - East - Nala, West-18 Mtr Road (Dumping Road), North-CTS 755 Part, South - CTS 755 Part	19.06.2025 06.10.2025 Symbolic	19,61,374/- + Interest + All other Charges

Date: 09.10.2025, Place : Navi Mumbai Sd/- Authorized officer, Cent Bank Home Finance Ltd



बैंक ऑफ बड़ौदा
Bank of Baroda

BANK OF BARODA
Navi Mumbai Regional Office : 405, 4th floor, Platinum Techno Park, opp. Kamataka Bhavan, Behind Raghuleela Mall, Vashi-400702.
• Email: recovery.navimumbai@bankofbaroda.co.in

Sale Notice for Sale of Immovable Properties - "APPENDIX-IV-A [See proviso to Rule 6(2) & 8(6)]"
E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 6 (2) & 8 (6) of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described Immovable Mortgaged/ Charged to the Secured Creditors, possession of which has been taken by the Authorized Officer of Bank of Baroda, Secured Creditors, will be sold on "As is where is", "As is what is" and "Whatever there is" basis for recovery of below mentioned account/s. The details of Borrower/s / Guarantor/s/ Secured Asset/s / Dues / Reserve Price /E-auction date and time, EMD and Bid Increase Amount are mentioned below-

Sr No.	Name & Address of Borrower/s /Guarantor/s	Description of the immovable property with known encumbrances, if any	Total Dues	Date & Time of E-auction	(1) Reserve Price & (2) EMD Amount of the Property (3) Bid Increase Amount	Status of Possessi on (Constructive /Physical)	Property Inspection date and Time/Contact Person details
1.	Borrower: M/s Sumitra Rice Mill Address- At Kune, Post Usar, Tal-Alibag, Dist- Raigad-402203	All that part and parcel of the property consisting of Registered mortgage of NA land at Gut No 348 & Varkas land at Gut No 347 and House No 37B, Village Kune, Tal-Alibag, Dist-Raigad. NA land at Gut No 348= 10.60 Guntha Varkas land at Gut No 347= 13 Guntha Constructed area- 1260 Sq.Ft. Encumbrance known to bank- Nil	Rs. 13,36,5223/- As on 05.10.2025 plus, other chargers thereon	24.11.2025 02.00 PM To 06.00 PM	1. Rs.1,00,28000/- 2. Rs. 10,02,800/- 3. Rs.1,00,000/-	Symbolic	07.11.2025 11:00 AM TO 2:00 PM Mr. Shrikrishna Khandare- 8976826589

For detailed terms and conditions of sale, please refer/visit to the website link <https://www.bankofbaroda.in/e-auction.htm> and online auction portal <https://baanknet.com> Also, prospective bidders may contact the Authorised officer on Tel No. 022-27810670 Mobile 9754684541

Date: 09.10.2025
Place: Vashi, Navi Mumbai

Sd/-
Authorized Officer
Bank of Baroda



TATA CONSULTANCY SERVICES LIMITED

Registered Office: 9th Floor, Nirmal Building, Nariman Point, Mumbai 400 021. Tel: +91 22 6778 9595 Fax: +91 22 6778 9660 e-mail: investor.relations@tcs.com website: www.tcs.com CIN: L22210MH1995PLC084781

Extract of the audited consolidated interim financial results for the three months and six months ended September 30, 2025 (₹ crore)

	Three months ended September 30, 2025	Six months ended September 30, 2025	Three months ended September 30, 2024
Revenue from operations	65,799	1,29,236	64,259
Profit before exceptional item and tax	17,203	34,182	16,032
Profit before tax	16,068	33,047	16,032
Profit after tax	12,131	24,950	11,955
Total comprehensive income for the period	12,551	26,651	13,016
Paid up equity share capital (Face value: ₹1 per share)	362	362	362
Total reserves (including non-controlling interests)*	95,409	95,409	90,957
Earnings per equity share:- Basic and diluted (₹)	33.37	68.64	32.92

* Balance for three months and six months ended September 30, 2025 represent balance as per the audited consolidated balance sheet for the year ended March 31, 2025 and balance for three months ended September 30, 2024, represent balance as per the audited consolidated balance sheet for the year ended March 31, 2024 as required by Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015.

Extract of the audited standalone interim financial results for the three months and six months ended September 30, 2025 (₹ crore)

	Three months ended September 30, 2025	Six months ended September 30, 2025	Three months ended September 30, 2024
Revenue from operations	54,531	1,07,319	53,990
Profit before exceptional item and tax	16,094	32,280	16,589
Profit before tax	15,244	31,430	16,589
Profit after tax	11,828	24,380	12,994
Total comprehensive income for the period	11,563	24,246	13,234

Notes:

- The audited consolidated financial results and audited standalone financial results have been reviewed by the Audit Committee and approved by the Board of Directors at its meeting held on October 9, 2025. The statutory auditors have expressed an unmodified audit opinion on these results.
- The Board of Directors at its meeting held on October 9, 2025, has declared an interim dividend of ₹11.00 per equity share.
- In July 2025, the Group announced re-structuring initiatives. As a part of this initiative, the Group released / will release certain associates from the organisation whose deployment may not be feasible. Termination benefits have been provided as per policy devised for this purpose. Such termination benefits, due to their size, nature or occurrence are disclosed as "Exceptional item" in the audited interim financial results.
- The above is an extract of the detailed format of financial results filed with the Stock Exchanges under Regulation 33 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format for three months ended and six months ended September 30, 2025, are available on the BSE Limited website (URL: www.bseindia.com), the National Stock Exchange of India Limited website (URL: www.nseindia.com) and on the Company's website (URL: www.tcs.com/investors). The same can be accessed by scanning the QR code provided below.



Mumbai
October 9, 2025

For and on behalf of the Board of Directors

K Krithivasan
CEO and Managing Director
DIN: 10106739



FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR MOHANBIR HI-TECH BUILD PRIVATE LIMITED
OPERATING IN THE BUSINESS OF CONSTRUCTION, SALE-PURCHASE RENTING OF RESIDENTIAL AND/OR COMMERCIAL FLAT AND TO PROVIDE CONSULTANCY IN THE FIELD OF REAL ESTATE ON COMMISSION BASIS AT DELHI
(Under sub-regulation (1) of regulation 38A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sl.	RELEVANT PARTICULARS
1.	Name of the corporate debtor along with PAN & CIN/ LLP No: MOHANBIR HI-TECH BUILD PRIVATE LIMITED CIN: U70102DL2014PTC271340 PAN: AAJCM6196R
2.	Address of the registered office Regd. Office: Dev Nagar, 260-261, Tribhuvan Complex, Ishwar House, New Friends Colony, New Delhi, India, 110065
3.	URL of website Not available
4.	Details of place where majority of fixed assets are located Village Morta, Pargana Jalalabad, Tehsil & District Ghaziabad
5.	Installed capacity of main products/ services The Corporate Debtor has no installed capacity for its main products/services.
6.	Quantity and value of main products/ services sold in last financial year Land of approx. 2112 sq. mt. was sold in last FY 2024-2025, as per the information given by SBOU.
7.	Number of employees/ workmen No information available
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL: Details can be sought by sending email at cirp.mohanbir@npvinsolvency.in
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL: Details can be sought by sending email at cirp.mohanbir@npvinsolvency.in
10.	Last date for receipt of expression of interest 25-10-2025
11.	Date of issue of provisional list of prospective resolution applicants 03-11-2025
12.	Last date for submission of objections to provisional list 08-11-2025
13.	Date of issue of final list of prospective resolution applicants 16-11-2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants 21-11-2025
15.	Last date for submission of resolution plans 21-12-2025
16.	Process email id to submit Expression of Interest cirp.mohanbir@npvinsolvency.in
17.	Details of the corporate debtor's registration status as MSME. Not Registered with MSME.

Sd/-
IPE – NPV Insolvency Professionals Private Limited
(Formerly Known as Mantrah Insolvency Professionals Private Limited)
Through its Director – Mr. Atul Tandon
Appointed as Debtor Resolution Professional
In the Matter of Mohanbir Hi-Tech Build Private Limited
IBBI Reg. No: IBBI/IPE-0040/IPA-2/2022-23/50021
AFA validity up to: 31.12.2025
Correspondence: Address - 10th Floor, 3003, Zion Z1, Ramdas Road, Near Avalon Hotel, Thaltej, Ahmedabad, Gujarat - 380059
Email for Correspondence - cirp.mohanbir@npvinsolvency.in
Date: 10.10.2025
Place: New Delhi



punjab national bank
...the name you can BANK upon!

Stressed Asset Management Branch, Mumbai
PNB Pragati Tower, 1st Floor, Plot No. C-9, G-Block, Bandra Kurla Complex, Bandra (East), Mumbai-400051. Email: zs8356@pnb.co.in

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES
E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.
Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the constructive/physical/ symbolic possession of which has been taken by the Authorised Officer of the Bank/ Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on the date as mentioned in the table herein below, for recovery of its dues due to the Bank/ Secured Creditor from the respective borrower (s) and guarantor (s). The reserve price and the earnest money deposit will be as mentioned in the table below against the respective properties.

SCHEDULE OF THE SECURED ASSETS

Sr. No.	Name of the Branch	Name of the Account	Name & addresses of the Borrower / Guarantors Account	Description of the Immovable Properties Mortgaged/ Owner's Name (Mortgagors of Property(les))	A) Dt. Of Demand Notice u/s 13(2) of SARFESI ACT 2002 B) Outstanding Amount as on For Sr. No. 1 - 30.06.2025, For Sr. No. 2 - 31.12.2024, C) Possession Date u/s 13(4) of SARFESI ACT 2002 D) Nature of Possession Symbolic/Physical/Constructive	A) Reserve Price (Amt in Rupees) B) EMD (Amt in Rupees) C) Bid Increase Amount (Amt in Rupees)	Date/Time of E-Auction	Details of the encumbrances known to the secured creditors
1.	Stressed Asset Management Branch, Mumbai M/s. Overseas Packaging Industries Private Limited Citi Tower, 61, Dr S S Rao Road, Near Gandhi Hospital, Parel East, Mumbai-400012. Mr. Kaushal Kumar Modi, Mr. Umashankar Modi, Mrs. Gitadevi Modi Flat No. 17-A "Manek" L D Ruparel Marg, Hyderabad Estate, Nepean Sea Road, Mumbai-400006.	Property 1 : Office No. 12-D, 12th Floor of Wing D of "MBC Park" situated at Kasarwadi near "G Crop" near Hypercity, near Ghodbunder Road, Near Wadavli Police Station, Thane- Ghodbunder Road, Thane- 400601, M/s Overseas Packaging Industries private Limited+- (Carpet Area: 2122 Sq.Ft.) Mr. Kaushal Kumar Modi.	A) 20.04.2021 B) Rs.8.87 Cr + further interest and charges from date of NPA. C) 10.11.2021 D) Symbolic Possession	A) 2,22,72,408/- B) 22,27,240/- C) 50,000/-	27.10.2025 From 11 AM to 04 PM	Not Known		
2.	Stressed Asset Management Branch, Mumbai M/s. Tollycom Industries Private Limited, Citi Tower, 61 Dr. S S Rao Road, Next to M G M Hospital, Parel, Mumbai 400012. Mr. Umashankar Modi, Mrs. Geetadevi Modi, Mr. Kaushal Kumar Modi, Warden Hyforce Pvt Ltd, Flat.No.17A, 16th Floor, 'A' Wing, Building Name "Manek" The Great Eastern Co-operative Housing Society Limited", CS No.362 & 1/358 of Malabar & Cumballa Hill Division, Napeansea Road, Mumbai-400006.	All that piece and parcel of Flat No.17-A, on the 16th Floor, building -A, in the building known as "Manek" in the society known as "The Great Eastern Co-op Housing Society Limited, constructed on the Land bearing New Survey No.4/7166 and cadastral survey No.362, New Survey No.1/7168 and Cadastral Survey No.1/358, lying being situated at village Malabar and Cumballa Hill, Tal & Dist. Mumbai. Owned By: Warden Hyforce Pvt. Ltd.	A) 10.08.2022 B) Rs.15.05 Cr + further interest and charges from date of NPA. C) 31.01.2023 D) Symbolic Possession	A) 20,56,00,000/- B) 2,05,60,000/- C) 5,00,000/-	27.10.2025 From 11 AM to 04 PM	Not Known		

TERMS AND CONDITIONS: The sale shall be subject to the Terms & Conditions prescribed in the Security Interest (Enforcement) Rules 2002 and to the following further conditions:
1. The properties are being sold on "AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS" and "WHATEVER THERE IS BASIS"
2. The particulars of Secured Assets specified in the Schedule hereinabove have been stated to the best of the information of the Authorised Officer, but the Authorised Officer shall not be answerable for any error, misstatement or omission in this proclamation.
3. The Sale will be done by the undersigned through e-auction platform provided at the Website <https://baanknet.com> on 27.10.2025 @ 11.00 AM to 04.00 PM
4. For detailed term and conditions of the sale, please refer <https://baanknet.com> & www.pnbindia.in

Date: 08.10.2025
Place : Mumbai

Sd/-
Authorized Officer,
Punjab National Bank
Secured Creditor, 7709754098

STATUTORY SALE NOTICE UNDER RULE 8(6) OF THE SARFESI ACT, 2002

MOHINDRA FASTENERS LIMITED

CIN: L74899DL1995PLC064215
Regd. Office: 304 Gupta Arcade, Inder Enclave, Delhi - Rohtak Road, New Delhi-110087
Website: www.mohindra.asia Email Id: cs@mohindra.asia, Phone: +91-11- 46200400, 46200401 Fax: +91-11-25282667

100 DAYS CAMPAIGN - "SAKSHAM NIVESHAK"

Pursuant to the Investor Education and Protection Fund Authority (IEPFA), Ministry of Corporate Affairs (MCA) notice dated July 16, 2025, the Company has started a 100 Day campaign "Saksham Niveshak" November 6, 2025.

This Campaign is being undertaken to facilitate shareholders in updating Know Your Customer (KYC) details including:-

1. Bank account mandate, 2. Nominee Registration, 3. Contact information (email, mobile number, address) This Campaign is also being undertaken to facilitate shareholders to claim their Unpaid/Unclaimed Dividends in order to prevent their dividend amount and shares being transferred to IEPFA and resolve issues associated thereto.

Shareholder Action Required:-

Shareholders who have not claimed their dividends or have incomplete KYC records are requested to contact the Company's Registrar and Transfer Agent (RTA) at the earliest to the below mentioned address

Skyline Financial Services Private Limited at D - 153 / A, 1st Floor, Okhla Industrial Area, Phase - 1, New Delhi - 110020. Tel- 011-40450193 - 97, Email Id: compliances@skylinertn.com

Important Advisory

Please note that as per the Companies Act, 2013, if dividend remains unclaimed for a period of seven consecutive years, the dividend amount and the corresponding shares (if available) are liable to be transferred to the Investor Education and Protection Fund Authority (IEPFA)

Thus, we urge all shareholders to take prompt action during the Campaign period to safeguard their entitlement and ensure compliance with statutory requirements.

For Mohindra Fasteners Limited
SD/-
Mamta Sharma
(Company Secretary & Compliance Officer)

Place: New Delhi
Date: 09.10.2025

epaper.iansatta.com